(b) whether some of the countries have assured help; and

(c) if so, the names of those countries ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) The requisite information is contained in the Annual Reports of the Department of Atomic Energy which are circulated to the Hon'ble Members and copies of which are available in the Parliament Library.

(b) and (c). The names of countries with which India has current bilateral agreements for collaboration in the field of peaceful uses of atomic energy are: Afghanistan, Belgium, Brazil, Canada, Czechoslovakia, Denmark, France, Federal Republic of Germany, Hungary, Philippines, Romania, United Arab Republic, U.S.A. and U.S.S.R.

Instruction to Administrative Officers to keep vigilance against elements attempting to disturb Peace

1454. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Centre has asked Administrative Officers throughout the country to maintain continued vigilance against internal and external elements which may attempt to disturb peace;

(b) whether the District authorities have also been instructed to take serious action on the first sign of any disturbance of a communal nature or of repression against the weaker section of society; and

(c) whether the State Governments are working on these instructions and whether a copy of such instructions will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) This Ministry keeps close touch with the State Governments/ Union Territory Administrations in regard to matters relating to law and order. The State Governments and Union Territory Administrations are also cautioned, whenever the need arises, to remain alert and maintain vigilance against possible attempts to disturb communal peace.

(b) and (c). Attention is invited to the answer given to the Lok Sabha starred question No. 1114 on 14th July 1971 wherein it was stated that in a letter addressed to the State Governments, the Ministry of Home Affairs explained the policy that should be followed regarding the use of force to deal with communal disturbances. The essential distinction between the nature and consequences of communal disturbances and other law and order situations was emphasised. It was pointed out that while dealing with ordinary law and order situation the sound approach is to use force only when recourse to it becomes unavoidable there should be no hesitation to use effective force at the earliest indication of communal violence in order to prevent the trouble spreading. It has been found that communal disturbances if not firmly put down at the start spread rapidly causing heavy loss of innocent life and property. All State Governments appreciated the fundamental difference between situations likely to result in communal violence and others. Attention is also invited to the reply given to the Lok Sabha Starred Question No. 58 on 2nd August 1972 regarding the policy of Government towards offences committed against the weaker sections of the society. These answers contain the gist of communications sent to the State Government in this regard and it is not usual to place copies of such communications which have been the subject of correspondence with the State Governments, on the Table of the House.

राज्यों में हुई राजनैतिक हत्यायें

1455. **श्री जगन्नाथ राव जोशी :**
श्री हरी सिंह :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान की गई राजनैतिक हत्याओं की राज्यवार संख्या कितनी है; और

(ख) भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिये क्या उपाय किये गये उनके क्या परिणाम निकले ?

गृह मंत्रालय में उप-मंत्री (श्री एफ० एच० मोहसिन) :(क) जहा तक 1969 और 1970 के वर्षों के दौरान हुई राजनैतिक हत्याओं की संख्या का सम्बन्ध है, 31 मार्च, 1971 को अताराकित प्रश्न स० 101 के दिये गये उत्तर की ओर ध्यान आकर्षित किया जाता है। 1971 वर्ष के लिये तथा 1972 की पहली छमाई के लिये राज्य सरकारो से प्राप्त सूचना सलग्न विवरण में दी गई है ।

(ख) सभी विशिष्ट मामलो में तुरन्त, तेजी से तथा पूरी तरह जाच की जाती है । चूकि राजनैतिक हत्याओ का सख्या मे वृद्धि अधिकाशत: सबधित राज्यों में कानून और व्यवस्था की अत्यन्त असन्तोषजनक स्थिति के कारण हुई थी अत: सामान्य स्थिति बहाल करने के लिये केन्द्रीय सरकार से सभी उचित सहायता देने का आश्वासन दिया गया था । पश्चिम बगाल मे कुल मिलाकर कानून और व्यवस्था की स्थिति में सुधार होने के साथ-साथ राजनैतिक हत्याओ का सख्या मे भी तीव्र कमी हुई है ।

विवरण

राज्य/सघ राज्य क्षेत्र का नाम	हत्याओ की सख्या	
	1971	1-1-72 से 30-6-72 तक
1	2	3
आन्ध्र प्रदेश	16	17
पश्चिम बगाल	1,169	85
महाराष्ट्र	3	..
गोआ, दमन और दीव	..	1
गुजरात, हरियाणा, हिमाचल प्रदेश, मध्य प्रदेश	शून्य	शून्य
मनीपुर, मैसूर, नागालैण्ड, पजाब, त्रिपुरा, अन्दमान और निकोबार द्वीपसमूह, अरुणाचल प्रदेश, चण्डीगढ, दादरा और नगर हवेली, दिल्ली, लक्कादीव, मिनीकाय और अमिनदीवी द्वीपसमूह, पाण्डिचेरी	शून्य	शून्य

शेष राज्य सरकारो/सघ राज्य क्षेत्र प्रशासनो से सूचना अभी आनी है ।

दोषपूर्ण क्रास बार एक्सचेंज उपकरण की सप्लाई के लिए इन्डियन टेलीफोन इन्डस्ट्रीज से क्षतिपूर्ति की मांग

1456. **श्री जगन्नाथ राव जोशी :**
श्री लालजी भाई :

क्या संचार मत्री यह बताने की कृपा करेंगे कि :

(क) क्या इडियन टेलीफोन इडस्ट्रीज बंगलौर द्वारा दोषपूर्ण क्रासबार एक्सचेंज उपकरण सप्लाई किया गया था,

(ख) क्या इस बारे में कम्पनी से क्षतिपूर्ति का दावा किया गया है; और

(ग) यदि हा, तो उस पर कम्पनी की क्या प्रतिक्रिया है ?

संचार मंत्री (श्री हेमवतीनन्दन बहुगुणा) : (क) क्रासबार उपस्कर के साथ स्थापित टेलीफोन एक्सचेंज, जिनकी सप्लाई मेसर्स इंडियन टेलीफोन इंडस्ट्रीज, बंगलौर ने की थी, काम तो कर रहे हैं लेकिन वे सन्तोषजनक सेवा नहीं